GOVERNMENT OF INDIA ATOMIC ENERGY LOK SABHA

UNSTARRED QUESTION NO:4760
ANSWERED ON:08.12.2010
CONVENTION ON SUPPLEMENTARY COMPENSATION

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Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the Government has signed the International Convention on Supplementary Compensation (CSC) for Nuclear Damages after the enactment of Civil Liability for Nuclear Damages Act, 2010;
- (b) if so, the details thereof;
- (c) whether any discussion has been held with the International Atomic Energy Agency (IAEA) in this regard;
- (d) if so, the details thereof;
- (e) whether there is any divergence between Civil Liability for Nuclear Damages Act, 2010 and the CSC on suppliers liability;
- (f) if so, the facts in this regard; and (g) the differences and the similarities in both these documents?

Answer

THE MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY):

- (a) to (d) Convention on Supplementary Compensation (CSC) was developed under the auspices of International Atomic Energy Agency (IAEA). India has signed the CSC in Vienna on 27th October 2010. The Convention has not yet been ratified by India. Prior to signing, procedural issues were discussed with IAEA.
- (e) to (g) The basic elements of the Civil Liability for Nuclear Damages Act, 2010 are compliant with CSC. Some potential suppliers have however raised certain issues mainly relating to application of right of recourse of the operator as provided in the Act.